The Madhya Pradesh Adhyaksha Tatha Upadhyaksha Evam Neta Pratipakha Vetan Tatha Vidhi (Sanshodhan) Adhiniyam, 2010

Act 18 of 2010

Keyword(s):
Speaker, Deputy Speaker, Leader of Opposition, Salary and Allowances

भोपाल, दिनांक 27 अप्रैल 2010

क्र. 2706-163-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश अध्यक्ष तथा उपाध्यक्ष एवं नेता प्रतिपक्ष वेतन तथा भत्ता विधि (संशोधन) अधिनियम, 2010 (क्रमांक 18 सन् 2010) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 18 OF 2010

THE MADHYA PRADESH ADHYAKSHA TATHA UPADHYAKSHA EVAM NETA PRATIPAKSHA VETAN TATHA BHATTA VIDHI (SANSHODHAN) ADHINIYAM, 2010.

[Received the assent of the Governer on the 23rd April 2010; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 27th April, 2010].

An Act Further to amend the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 and the Madhya Pradesh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-first Year of the Republic of India as follows:—

1. This Act may called the Madhya Pradesh Adhyaksha Tatha Upadhyaksh Evam Neta Pratipaksha Vetan Tatha Bhatta Vidhi (Sanshodhan) Adhiniyam, 2010.   Short title.

PART I

Amendment to the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).

2. In Section 2 of the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972) (hereinafter referred to as the Principal Act), for the words "nine thousand ", the words "ten thousand" shall be substituted.   Amendment of Section 2.

3. In Section 3 of the Principal Act,—   Amendment of Section 3.

 (i) in sub-section (1), for the words "nine thousand" and "six thousand", the words "thirteen thousand" and "ten thousand" shall respectively be substituted;

 (ii) in sub-section (2), for the words "twelve thousand", the words "eighteen thousand" shall be substituted;

 (iii) in sub-section (3), for the words "five hundred", the words "eight hundred" shall be substituted;

PART II

Amendment to the Madhya Pradesh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980).

4. In Section 3 of the Madhya Pradesh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980) (hereinafter referred to as the Principal Act), for the words "nine thousand" the words "ten thousand" shall be substituted.   Amendment of Section 3.

Amendment of Section 4.

5. In Section 4 of the Principal Act,—

(i) in sub-section (1), for the words "nine thousand" the words "thirteen thousand" shall be substituted;

(ii) in sub-section (2), for the words "twelve thousand", the words "eighteen thousand" shall be substituted;

(iii) in sub-section (3), for the words "five hundred", the words "eight hundred" shall be substituted.